

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

27. IA 1870/2022
IN
C.P. (IB)/1446(MB)2020

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: State Bank of India
Vs.
Kosas Instrustries Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Shyam Kapadia, Ld. Counsel for the Applicant present. Mr. Arpit Singh, Ld. Counsel for the Respondent present.
2. **IA-1870/2022**: This is an Application filed by the Applicant for setting aside the order dated 08.06.2022 wherein the Bench had imposed a cost of Rs.1,00,000/- on both the parties. The cost of Rs. 1.00 lakh on both the sides is waived off. the same is **allowed** and **disposed of**.
3. Post this matter for further consideration on **13.12.2022**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)